

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS
RAJYA SABHA

UNSTARRED QUESTION NO. 993
TO BE ANSWERED ON TUESDAY 26th July, 2022
[Sravana 4, 1944 (Saka)]

“Central fund flow to States”

No. 993. Shri Jawhar Sircar

Will the Minister of Finance be pleased to state:

- (a) how much of different classes of dues of States like GST, tax devolution, other State share of taxes due to States and the like are held up by the Union Government, as on 1st July, 2022;
- (b) the reasons why these dues and grants are delayed and the rate of interest being paid to the States; and
- (c) whether the Union Government monitors the Ministries that hold up funds to certain States on different grounds?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

- (a to c) Net Proceeds of Central Taxes, including Central Goods and Services Tax are devolved to States on monthly basis, as per recommendations of the Finance Commission accepted by the Government of India. Such Net Proceeds are ascertained and certified by the Comptroller and Auditor-General of India, in terms of Article 279 of the Constitution of India. So, the question of holding up of States' share of taxes does not arise.
